

Serial No. 8/25  
As per Registrar of Notary

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

MA NO.30/2025/EZ

IN

OA NO.129/2022/EZ

In the matter of :-

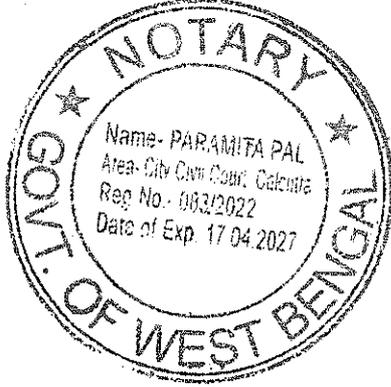
Subhas Datta

... Petitioner

Versus

Viswa Bharati University & Ors.

... Respondents



*Subhas Datta*  
Executive Officer  
Srinikatan Shantinikatan  
Development Authority  
Bolpur, Birbhum

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17 DEC 2025

**BEFORE THE NATIONAL GREEN TRIBUNAL  
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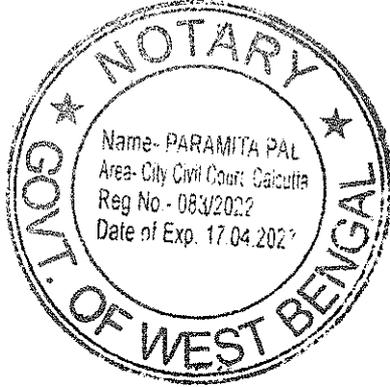
Subhas Datta

... Petitioner

Versus

Viswa Bharati University & Ors.

... Respondents



**REPORT OF THE RESPONDENT NO.4 IN TERMS OF THE ORDER  
DATED 15.10.2025 PASSED BY THIS HON'BLE TRIBUNAL**

I, Sabyasachi Roychowdhury, son of Late Pradip Kumar Roychowdhury, aged about 44 years, by occupation – service by religion – Hindu, working for gain at “Kshanika”, P.O. Bolpur, District – Birbhum, PIN – 731204 do hereby solemnly affirm and say as follows:-

1. I am the Executive Officer of the Respondent No.4 and as such a principal officer thereof. I am duly aware of the facts and circumstances of the instant case and am competent to depose thereon. I have been duly authorised by the Respondent No.4 to affirm the instant report on its behalf.

X

*Sudhansu Kumar*  
Executive Officer  
Sriniketan Santiniketan  
Development Authority  
Bolpur, Birbhum

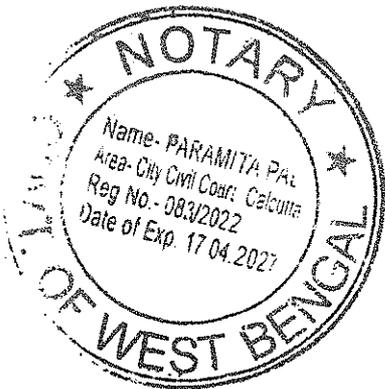
2. On or about 06.11.2025, the Respondent No.4 received a notice dated 28<sup>th</sup> October, 2025 from the Assistant Registrar of this Hon'ble Tribunal, inter alia, enclosing therewith a copy of an order dated 15.10.2025 passed by this Hon'ble Tribunal in the abovementioned application and intimating that the abovementioned application is listed on 22.12.2025 before this Hon'ble Tribunal.

3. By the said order dated 15.10.2025 passed in the above matter, this Hon'ble Tribunal was, inter alia, pleased to direct notices to be issued to the Respondent No.4 and was further inter alia pleased to direct that responses/compliance reports may be filed by the respondent nos.1-5. I crave leave to refer to copies of the said notice dated 28<sup>th</sup> October, 2025 and the said order dated 15.10.2025 at the hearing, if necessary.

4. The Respondent No.4 is filing this instant report, in compliance with the said direction of this Hon'ble Tribunal.

5. I humbly beg to submit as follows:-

- a) The petitioner herein filed O.A.No.129/2022/EZ before this Hon'ble Tribunal, inter alia, seeking a direction for implementation of the previous orders dated 01.11.2017 and 19.08.2020 passed by this Hon'ble Tribunal in O.A.No.16/2016/EZ and in Execution Application No.02/2019/EZ respectively and also for a direction on the respondents to comply with The Solid Waste Management Rules, 2016 and The Plastic Waste Management Rules, 2016.



X

In the said proceeding, three orders were, inter alia, passed by this Hon'ble Tribunal dated 01.11.2017, 19.08.2020 and 08.02.2023 respectively. The last order summarises the stand of the parties and directs, inter alia, as follows:-

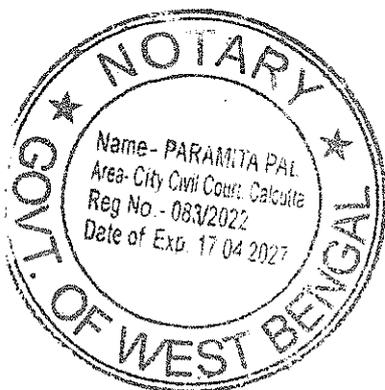
'...

29. However, considering that this matter has been under consideration of the Tribunal since 2016 and from time to time orders have been passed by the Tribunal which have not activated the authorities till the present Original Application No.129/2022/EZ was taken up and orders passed therein, we direct all the stakeholders to complete the various projects decided upon in the Minutes of the Meeting dated 11.11.2022 by 31.12.2024.

...'

- b) In the said O.A.No.129/2022/EZ, the Respondent No.4 filed an affidavit dated 01.12.2022, inter alia, stating therein that with regard to implementation of the order dated 01.11.2017 read with the order dated 19.08.2020 passed by this Hon'ble Tribunal, a decision has been taken by the Government of West Bengal, Department of Urban Development and Municipal Affairs on 26.10.2022, to the following effect :-

- i) SSSA (being the Respondent No.4) will execute the work (Solid Waste Management Plant and Sewage Treatment Plant) and fund will be provided to SSSA.

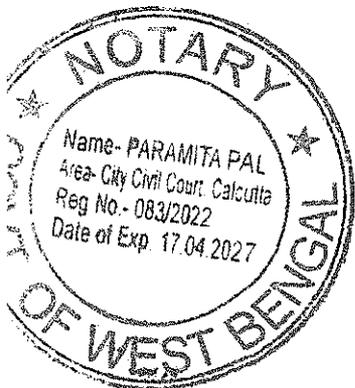


X

- ii) SUDA (State Urban Development Agency) will engage Micro Planner to conduct survey for daily waste generation and subsequently prepare the DPR.
- iii) On the basis of DPR fund to be sanctioned from State Budget by UD & MA Department.
- iv) After issuance of AA & FS by the Department in favour of SSSDA, the SSSDA will start the process for execution of the work.
- v) After completion of the work, the project may be handed over to Bolpur Municipality for day to day running of the plants.
- vi) The Visva Bharati will be approached to share the CAPEX and OPEX of the projects in proportion.

In this regard, a copy of the letter dated 26.10.2022 of the Addl. Secretary, UD & MA Department and Addl. Director SUDA to the Executive Officer of the Respondent No.4 is annexed herewith and marked with the letter "R-1". The said paragraph was quoted with approval by this Hon'ble Tribunal in the said order dated 08.02.2023.

- c) In the said affidavit filed by the Respondent No.4, it was also stated that SSSDA as a stakeholder is willing to carry out the work entrusted to it by the State Government once the DPR is prepared by the Micro Planner engaged by the State Urban



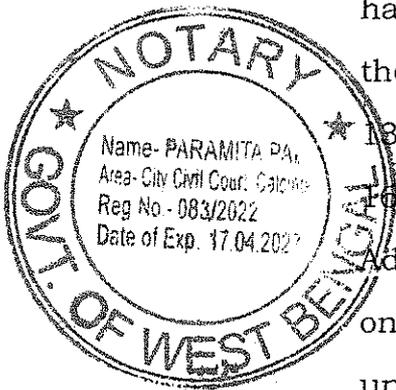
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Suby Executive Officer  
 Shiketan Samiketan  
 Development Authority  
 Bolpur, Birbhum

Development Agency (SUDA) and necessary fund is sanctioned by the Department of the Urban Development and Municipal Affairs in favour of SSDA (being the Respondent No.4)

I crave leave to refer to a copy of the said affidavit dated 01.12.2022 at the hearing, if necessary.

- d) As on date, the Respondent No.4 has not received any information as to the preparation of the said DPR or sanction of fund from the State Budget in favour of SSDA by the State Government presumably because in two meetings of the parties held on 11.11.2022 held at 2PM and 4 PM respectively, where Viswa Bharati was inter alia asked to take a call on the options suggested in the said meetings. The Respondent No.4 has not been apprised of any development of the matter thereafter save and except Memo No. SUDA-18014(17)/14/2022-PM SEC(SUDA)-SUDA-1646 dated 01.12.2022 of Additional Secretary, UD & MA Department and Additional Director, SUDA where also no direction was given on SSDA. SSDA stand by its readiness and willingness to set up the said plants as recorded in the said affidavit dated 01.12.2022, as approved by this Hon'ble Tribunal. In this connection, the Respondent No.4 has also issued a letter dated 21.11.2025 to the Government of West Bengal, Department of Urban Development and Municipal Affairs.



- e) The Respondent No.4 received a letter dated 27.11.2025 from the Additional District Magistrate (General), Birbhum

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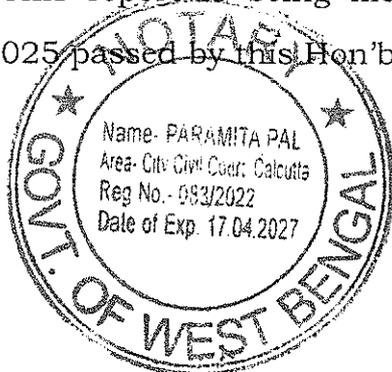
Subyogita Dasgupta  
 Executive Officer  
 Sriniketan Santiniketan  
 Development Authority  
 Bolpur, Birbhum

requesting for sending a report regarding the present status of execution of works decided in the meeting dated 11.11.2022 in connection with Solid and Liquid Waste Management of Viswa Bharati University Campus Area for the purpose of complying the order of the Hon'ble National Green Tribunal dated 08.02.2023 vide Original Application No.129/2022/EZ. A copy of the said letter dated 27.11.2025 of the Additional District Magistrate (General), Birbhum is annexed herewith and marked with the letter "R-2".

- f) The Respondent No.4 replied to the said letter dated 27.11.2025 of the Additional District Magistrate (General), Birbhum vide its letter dated 05.12.2025 followed by its letter dated 12.12.2025. Contents of the said letters are self explanatory. Copies of the said letters dated 05.12.2025 and 12.12.2025 of the Respondent No.4 are enclosed herewith and marked with the letter "R-3" collectively.

6. In the above circumstances, it is humbly submitted that unless the preparatory work as contemplated in the said meetings held on 11.11.2022 is worked out and a DPR is prepared and consequent fund is sanctioned by the State Government, the Respondent No.4 is unable to set up the said Solid Waste Management Plant and Sewage Treatment Plant.

7. This report is being filed in compliance of the order dated 15.10.2025 passed by this Hon'ble Tribunal in the instant matter.



X

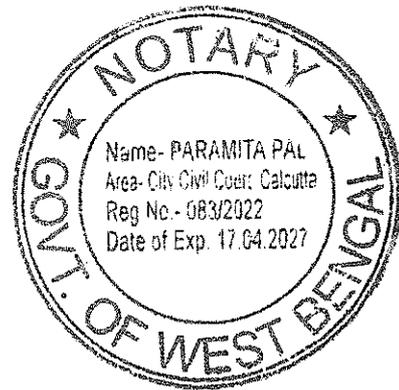
8. The statements made in paragraphs 1, 2, 5d(partly), 5e, 5f above are true to my knowledge and those contained in paragraphs 3, 5a, 5b, 5c are information derived from records and believed to be true and those contained in paragraphs 4, 5, 5d(partly), 6, 7 are my humble submissions before this Hon'ble Tribunal.

Prepared in my office  
*Siddhartha Ghosh*  
Advocate

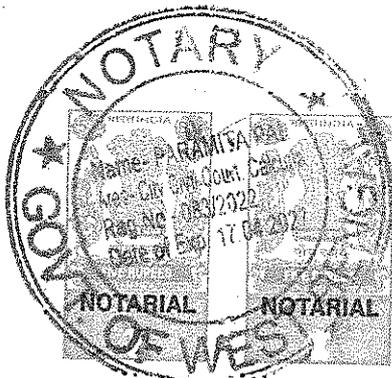
*Sabyasachi Roychoudhury*  
DEPONENT

Identified by me  
*Siddhartha Ghosh*  
(Advocate)

I certified that the annexures are legible  
*Siddhartha Ghosh*  
Advocate



17 DEC 2025



Solemnly affirmed and declared  
Before me on Identification  
*Paramita Pal*  
PARAMITA PAL  
City Civil Court  
Kolkata  
Reg No. 083/2022

✕

**VERIFICATION**

I, Sabyasachi Roychowdhury, son of Late Pradip Kumar Roychowdhury, aged about 44 years, by occupation – service by religion – Hindu, working for gain at “Kshanika”, P.O. Bolpur, District – Birbhum, Pin – 731204 do hereby solemnly declare and verify that I am holding the post of Executive Officer, Sriniketan Santiniketan Development Authority, being the Respondent No.4, having its office at “Kshanika”, P.O. Bolpur, District – Birbhum, Pin – 731204 and in my official capacity I say that the averments made in the paragraphs 1, 2, 5d(partly), 5e, 5f hereinabove are true to my knowledge and those contained in paragraphs 3, 5a, 5b, 5c are information derived from records and believed to be true and those contained in paragraphs 4, 5, 5d(partly), 6, 7 are my humble submissions before this Hon’ble Tribunal. I have not suppressed any material facts. I am competent to sign this Verification.

I sign this verification on this the 17<sup>th</sup> day of December, 2025 at my lawyer’s office at 2<sup>nd</sup> Floor, 7, Old Post Office Street, Kolkata – 700001.

Prepared in my office

*Siddhartha Ghosh*

Advocate

F/1486/1466 of 2002

*Sabyasachi Roychowdhury*  
DEPONENT

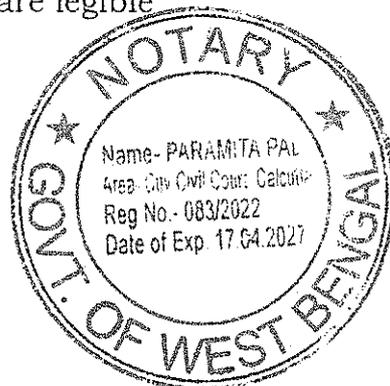
Identified by me

*Siddhartha Ghosh*  
(Advocate)

I certified that the annexures are legible

*Siddhartha Ghosh*

Advocate



17 DEC 2025

Annexure R-1

✱

**Government of West Bengal**  
**Department of Urban Development & Municipal Affairs**  
**Nagarayan, DF-8, Sector-I**  
**Salt Lake, Kolkata - 700 064**

Memo No. SUDA-13014(17)/14/2022-PM SEC(SUDA)-SUDA/5183

Date: 26.10.2022

From : Shri Joly Chaudhuri, WBCS (Exe.),  
Additional Secretary, UD & MA Department &  
Additional Director, SUDA

To : The Executive Officer, Sriniketan Santiniketan Development Authority (SSDA)

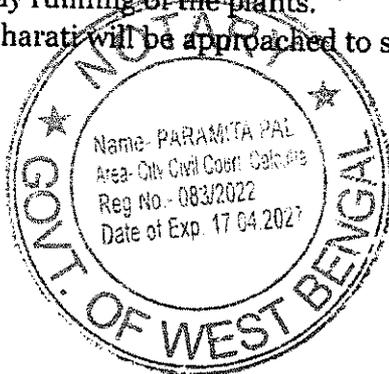
Sub : Reply of Hon'ble NGT Order vide Original Application No. 129/2022/EZ  
dated 14.09.2022

Ref : Your Office Memo No. SSDA/1404/B-67/2022 dated 19.10.2022

Sir,

Apropos the captioned subject and reference, the decision of UD&MA Department is placed below:

1. SSDA will execute the work (Solid Waste Management Plant and Sewage Treatment Plant) and fund will be provided to SSDA.
2. SUDA will engage Micro Planner to conduct survey for daily waste generation and subsequently prepare the DPR
3. On the basis of DPR fund to be sanctioned from State Budget by UD & MA Department as SUDA has no suitable fund under SBM 2.0 to cover the Development Authority areas.
4. After issuance of AA&FS by the Department in favour of SSDA, the SSDA will start the process for execution of the work.
5. After completion of the work, the project may be handed over to Bolpur Municipality for day to day running of the plants.
6. The Visva Bharati will be approached to share the CAPEX and OPEX of the projects in proportion.



Yours faithfully,

*Paramita Pal*  
25-10-2022  
Addl. Secretary, UD & MA Dept.  
&  
Addl. Director, SUDA

Memo No. SUDA-13014(17)/14/2022-PM SEC(SUDA)-SUDA/5183-1(1)

Date: 26.10.2022

Copy forwarded for kind information to the District Magistrate, Birbhum

*Paramita Pal*  
26.10.2022  
Addl. Secretary, UD & MA Dept.  
&  
Addl. Director, SUDA

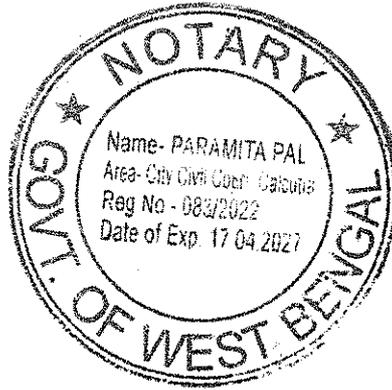
*Sabyasachi Roychowdhury*  
Executive Officer  
Sriniketan Santiniketan  
Development Authority  
Bolpur, Birbhum

Memo No. SUDA-13014(17)/14/2022-PM SEC(SUDA)-SUDA/5183-2(4) Date: 26.10.2022

Copy forwarded for kind information to :

- 1) Director, SUDA
- 2) Sri Arup Ratan Mukhopadhyay, Additional Secretary (Budget), UD & MA Deptt
- 3) P.S. to Hon'ble MIC, UD&MA Department, GoWB
- 4) P.S. to the Principal Secretary, UD&MA Department, GoWB

*26.10.2022*  
Addl. Secretary, UD & MA Dept.  
&  
Addl. Director, SUDA



*Satyajit Chandra Roychowdhury*  
Executive Officer  
Sriniketan Santiniketan  
Development Authority  
Bolpur, Birbhum

Annexure R-2

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Government of West Bengal  
Office of the District Magistrate & Collector, Birbhum

R.M. Section

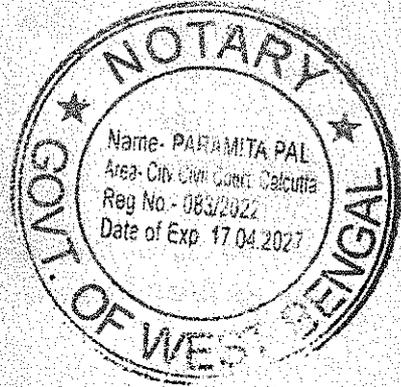
e-mail:- rmsection.birbhum@gmail.com

Memo No. 2283 (3)/RM

Dated: 27/11/2025

To

1. The Registrar,  
Viswa Bharati University,  
Bolpur, Shantiniketan, Birbhum
2. The Executive Officer,  
Sriniketan Shantiniketan Development Authority (SSDA),  
Bolpur, Birbhum.
3. The Executive Officer,  
Bolpur Municipality,  
Bolpur, Birbhum.



Sub: Miscellaneous Application No. 30/2025/EZ in Original Application No. 129/2022/EZ in the matter of  
Subhas Datta -vs- Viswa Bharati University & Ors.

Sir,

In Reference to the subject mentioned above, you are requested to send a report regarding the present status of execution of works decided in the meeting dated 11.11.2022 in connection with Solid and Liquid Waste Management of Viswa Bharati University Campus Area for the purpose of complying the order of Hon'ble National Green Tribunal dated 08.02.2023 vide Original Application No. 129/2022/EZ.

This may be treated as very urgent and the report may be submitted before 10/12/2025 positively.

Additional District Magistrate (General),  
Birbhum

Memo No. 2283 (3)/1(1)/RM

Dated: 27/11/2025

Copy forwarded to the Sub-Divisional Officer, Bolpur Sub-Division with request to liaison with the departments concerned for sending report before 10/12/2025.

Additional District Magistrate (General),  
Birbhum

M. Mozumdar  
02.12.25  
DOCKET NO. 1989  
DATE: 01/12/2025  
SSDA  
Signature

Sukanya Roychowdhury  
Executive Officer  
Sriniketan Santiniketan  
Development Authority  
Bolpur, Birbhum

Annexure - R.3

12



**SRINIKETAN SANTINIKETAN  
DEVELOPMENT AUTHORITY**

A Statutory Authority under Govt. of West Bengal

"KSHANIKA"

P.O- Bolpur, Birbhum-731204  
Email ID : ssdabolpur@gmail.com

Ref.No. SSDA/ 1748/B-45/2025

Dated 05.12.2025

To  
The Additional District Magistrate (General), Birbhum,  
Office of the District Magistrate & Collector, Birbhum,  
R.M.Section,  
Suri, Birbhum.

Sub : Miscellaneous Application No. 30/2025/EZ in Original Application No. 129/2022/EZ  
in the matter of Subhas Datta -Vs- Viswa Bharati University & Ors.

Ref. : Memo No. 2283 (3)/RM Dated:- 27.11.2025.

Sir,

With reference to the above mentioned subject this is to inform you that the undersigned prayed for necessary approval before the Principal Secretary to the Government of West Bengal, Department of Urban Development & Municipal Affairs for AA & FS alongwith allotment of fund vide Ref. No. SSDA/1691/B-45(NGT)/2025 Dated 21.11.2025 (copy enclosed) to execute the work for Solid waste Management Plant and Sewage Treatment Plant.

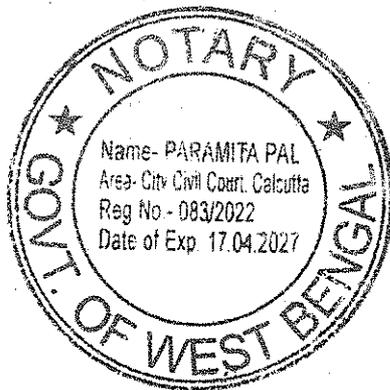
This is for your kind information and perusal.

Encl. : As stated.

Yours faithfully,

  
Executive Officer

Sriniketan Santiniketan Development Authority



  
Executive Officer  
Sriniketan Santiniketan  
Development Authority  
Bolpur, Birbhum

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**SRINIKETAN SANTINIKETAN  
DEVELOPMENT AUTHORITY**

(A Statutory Authority under Govt. of West Bengal)

"KSHANIKA"

P.O- Bolpur, Birbhum-731204  
Email ID : ssdabolpur@gmail.com

Ref.No. SSDA/ 1691/B-45(NGT)/2025

Dated 21.11.2025

To  
The Principal Secretary to the  
Government of West Bengal,  
Department of Urban Development & Municipal Affairs,  
"NAGARAYAN",  
DF-8, Sector-I, Salt Lake City,  
Kolkata - 700 064.

Sub : Miscellaneous Application No. 30/2025/EZ  
In  
Original Application No. 129/2022/EZ  
Subhas Datta  
Vs.  
Viswa Bharati University & Ors.

Ref. : Memo No. SUDA-13014(17)/14/2022-PM SEC(SUDA)-SUDA/5183 Date: 26.10.2022.

Sir,

With reference to the above mentioned subject this is to inform that a Miscellaneous Application No. 30/2025/EZ is listed on 22.12.2025 Before The Hon'ble National Green Tribunal, Eastern Zone Bench which was received by this Authority on 06.11.2025.

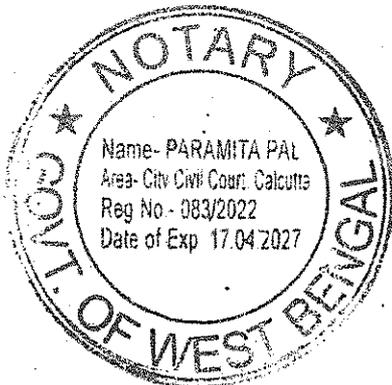
In this regard this is to inform that SSDA had been directed that SSDA will execute the work (Solid Waste Management Plant and Sewage Treatment Plant) after issuance of AA & FS/ fund by the Department in favour of SSDA as per letter received from Additional Secretary vide above stated reference. Moreover this is also to note that this Authority had already filed an affidavit dated 01.11.2022 before the National Green Tribunal mentioning the same and the said matter is duly stated in the Order dated 08.02.2023 for original application no. 129/2022/EZ.

Now, SSDA is awaiting for AA & FS / fund from the Department for further process.

In view of the above your kind intervention is solicited for approval of AA & FS and allotment of fund in this regard.

This is for your kind information and perusal.

Yours faithfully,



Executive Officer  
Sriniketan Santiniketan  
Development Authority

Executive Officer  
Sriniketan Santiniketan  
Development Authority  
Bolpur, Birbhum



**SRINIKETAN SANTINIKETAN  
DEVELOPMENT AUTHORITY**

(A Statutory Authority under Govt. of West Bengal)

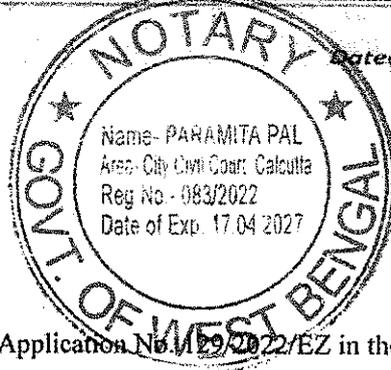
"KSHANIKA"

Po- Bolpur, Birbhum-731204  
Email ID : ssdabolpur@gmail.com

Ref.No. SSSDA/ 1774/B-45/2025

Dated 12/12/2025

To  
The Additional District Magistrate (General), Birbhum,  
Office of the District Magistrate & Collector, Birbhum,  
R.M. Section,  
Suri, Birbhum.



Sub : Miscellaneous Application No. 30/2025EZ in Original Application No. 119/2022/EZ in the matter of Subhas Datta-Vs- Visva Bharati University & Ors.

Ref: Memo No. 2283(3)/RM Dated : 27-11-2025.

Sir,

With regards to above mentioned subject this is further to the letter dated 05.12.2025 of this Authority in reply to your memo vide above stated reference, your kind attention is drawn to the decision of the Government of West Bengal, Department of Urban Development and Municipal Affairs on 26.10.2022 wherein it was inter alia decided by the Government of West Bengal, Department of Urban Development and Municipal Affairs to the extent as follows:-

- 1) SSSDA will execute the work (Solid Waste Management Plant and Sewage Treatment Plant) and fund will be provided to SSSDA.
- 2) SUDA (State Urban Development Agency) will engage Micro Planner to conduct survey for daily waste generation and subsequently prepare the DPR.
- 3) On the basis of DPR fund to be sanctioned from State Budget by UD & MA Department.
- 4) After issuance of AA & FS by the Department in favour of SSSDA, the SSSDA will start the process for execution of the work.
- 5) After completion of the work, the project may be handed over to Bolpur Municipality for day to day running of the plants.
- 6) The Visva Bharati will be approached to share the CAPEX and OPEX of the projects in proportion.

In view of the above this is to inform you that unless the work contemplated in (2), (3) and (4) are complete, SSSDA cannot proceed with the matter to execute the work relating to setting up Solid Waste Management Plant and Sewage Treatment Plant. After the order dated 08.02.2023 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in O.A.No.129/2022/EZ, SSSDA has not received any information with regard to preparation of the DPR nor has SSSDA received any information about sanction of fund from State Budget by the State Government. Consequently, this Authority is still awaiting the DPR and administrative approval and financial sanction of the fund.

In this respect, your kind attention is drawn to the subsequent meetings dated 11.11.2022 held at 2PM and 4PM and the decisions taken in the said meetings. It will appear from the minutes of the said meetings that the decisions taken at the said meetings did not envisage any role for SSSDA at the preparatory stage as a consequence of the decision

*Sabyasachi Bhattacharya*  
Executive Officer  
Sriniketan Santiniketan  
Development Authority  
Bolpur, Birbhum

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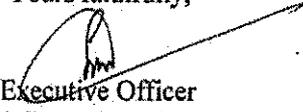
of the Government taken on 26.10.2022 and certain options were given to Viswa Bharati and other authorities as named in the said minutes. SSDA has not received any information about any development post the said meetings.

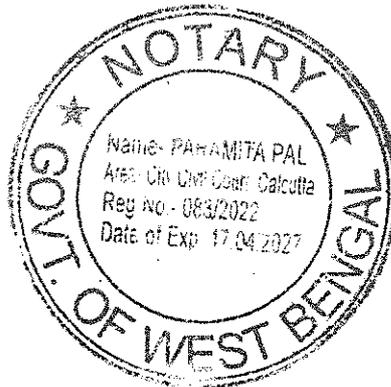
Moreover this is also to note that unless the preparatory work as contemplated in the said meeting held on 11.11.2022 at 2PM and 4 PM respectively is worked out and a DPR is prepared and consequent fund is sanctioned by the State Government, SSDA is not in a position to set up the said Solid Waste Management Plant and Sewage Treatment Plant.

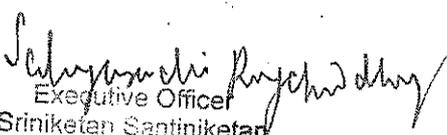
However, as stated in the said decision dated 26.10.2022 of Government of West Bengal, Department of Urban Development and Municipal Affairs and as recorded in the minutes of the meetings held on 11.11.2022 at 2PM and 4 PM, SSDA is ready and willing to set up the said Solid Waste Management Plant and Sewage Treatment Plant according to the DPR and consequent sanction of funds by the State Government.

This is for your kind information and perusal.

Yours faithfully,

  
Executive Officer  
Sriniketan Santiniketan Development Authority



  
Executive Officer  
Sriniketan Santiniketan  
Development Authority  
Boipur, Birbhum



*Sabyasachi Prasad Mishra*  
 Executive Officer  
 Sriniketan Santiniketan  
 Development Authority  
 Bolpur, Birbhum

## "VAKALATNAMA"

In the NATIONAL GREEN TRIBUNAL  
 EASTERN ZONE BENCH at  
 Before Ld KOLKATA Judge

M.A. Suit/Case No. 30/2025/EZ at 201

O.A. No. 129/2022/EZ

SUBHAS DATTA

-VS-

VISWA BHARATI UNIVERSITY  
 AND ORS.

Signature

Plaintiff  
Applicant  
~~Appellant~~

~~Defendant~~  
~~Opp. Party~~  
Respondent

KNOW ALL MEN by these

The Respondent No. 4

that I/We do hereby in my / our name and my / (our behalf constitute and appoint Sri **SIDDHARTHA GHOSH, ADVOCATE** true and lawful Pleader / Advocate & Attorneys to appear and act for me / us in the matter noted above to the suit written statement, conduct suit, appeal from original suit order etc. and for that purpose to do all acts and things, whatsoever in that connection including compromise of the above matter disposing in or withdrawing money from filing or taking out of appeal, document and payment order from Court referring matters in dispute between the parties here to arbitration, withdrawing the above matters with liberty title fresh suit, sending properties released from attachment filling execution or Miscellaneous cases and other petitions, bidding at execution sale, obtaining payment from us our Court. Withdrawing custody and other fees and doing on my / our behalf such other acts in the above matters as are necessary and proper

I/We hereby agreeing to ratify and confirm all acts so done by the said Advocate or Attorneys as my / our own acts and as it done by me / us to all intents and purposes.

Date 17<sup>th</sup> DECEMBER, 2025  
 201

ADVOCATES—

SIDDHARTHA GHOSH  
 ADVOCATE

2<sup>ND</sup> FLOOR, 7, OLD POST OFFICE STREET,  
 KOLKATA - 700001.

PH. NO : 9830149560

E-MAIL : *sgghoshadv@yahoo.co.in*

ENROLMENT NO : F/1486/1466 of 2002

*Received the vakalatname  
 from the executant,  
 satisfied and accepted.  
 Siddhartha Ghosh  
 Advocate*

12/18/25, 1:06 PM

Yahoo Mail - Before The National Green Tribunal Eastern Zone Bench, Kolkata Miscellaneous Application No.30/2025/EZ In...

Before The National Green Tribunal Eastern Zone Bench, Kolkata Miscellaneous Application No.30/2025/EZ In Original Application No.129/2022/EZ Subhas Datta Vs Viswa Bharati University & Ors.

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From: Siddhartha Ghosh (sghoshadv@yahoo.in)

To: subhasdatta@rediffmail.com

Date: Wednesday, 17 December, 2025 at 03:56 pm IST

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To,  
Mr.Subhas Datta

My client : Sriniketan Santiniketan Development Authority

Dear Sir,

I am acting on behalf of my abovementioned client, being the Respondent No.4 in the above matter.

A copy of the report of my client, with all annexures thereto, is attached herewith in compliance of the order dated 15.10.2025 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

The said report is self-explanatory. Kindly acknowledge receipt.

Yours faithfully,  
Siddhartha Ghosh  
Advocate for the Respondent No.4

Encl : As above



Report of the Respondent No.4 with all annexures thereto.pdf

1.8 MB

**BEFORE THE NATIONAL GREEN  
TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

MA No.30/2025/EZ

IN

OA No.129/2022/EZ

In the matter of :-

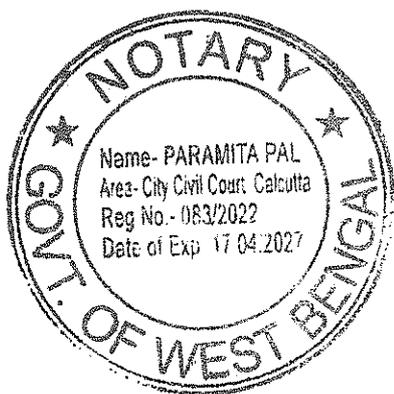
Subhas Datta

... Petitioner

Versus

Viswa Bharati University & Ors.

... Respondents



17 DEC 2025

**REPORT OF SRINIKETAN  
SANTINIKETAN DEVELOPMENT  
AUTHORITY, BEING THE RESPONDENT  
NO.4**

SIDDHARTHA GHOSH

Advocate

2<sup>nd</sup> Floor, 7, Old Post Office Street,  
Kolkata – 700001.

Ph.No : 9830149560

E-mail : sghoshadv@yahoo.co.in